

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1390
TO BE ANSWERED ON 14TH MARCH, 2017**

VIGILANCE INVESTIGATION IN AIIMS

1390. SHRI DIGVIJAYA SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that despite corruption and vigilance investigation conducted by Central Vigilance Commission in AIIMS, the Ministry has not acted against AIIMS; and

(b) if so, what is the reason for non action by the Ministry on the recommendations of the Central Vigilance Commission?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): The Ministry of Health & Family Welfare, Government of India has acted on the advice of Central Vigilance Commission in cases of AIIMS following due procedure.

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